

CIRCULAR

The concerned branches on Judicial side are hereby directed to follow the directions passed by the Hon'ble Division Bench of this Hon'ble Court headed by the Hon'ble Chief Justice vide order dated 05.07.2021 in Writ Petition No.7338 of 2020 (GM-RES-PIL) (SUO-MOTO) with regard to rectification of office objections. Relevant portion of the order reads as under:-

“2. (i) In all cases other than criminal cases covered by the order dated 12th May 2021 filed from 19th April 2021 till 2nd August 2021 (both days inclusive) in the High Court at the Principal Seat and both the Benches at Dharwad and Kalaburagi, all the office objections save and except the objections enlisted below shall stand waived for the time being. The objections which are not waived are as under:-

- a) Objection regarding non-payment of Court fee or insufficient payment of Court fee;
- b) Objection regarding bar of limitation;
- c) Objection regarding maintainability of the proceedings;
- d) Objection regarding failure to furnish second set of papers (only in case of Division Bench matters);
- e) Objection regarding non-compliance of Rule 3A of Chapter 10 of the High Court of Karnataka Rules, 1959;
- f) Objection regarding non-compliance with the Circular dated 20th July 2019 in Criminal Petitions about the failure to serve the petitions in advance to the office of the State Public Prosecutor;
- g) Objection regarding failure to annex the copies of impugned judgment/orders/ impugned notifications/impugned endorsements/impugned communications;

(ii) All objections raised in the cases other than criminal cases covered by the order dated 12th May 2021 filed during the period from 19th April 2021 to 2nd August 2021 (both days inclusive) except the objections which are enlisted above shall stand waived. All the cases where the objections raised are not covered by any of the seven objections enlisted above shall be registered for placing the same before the Court. We, however, make it clear that this order will not preclude the concerned Courts hearing the matters from directing the rectification of any specific objection which goes to the root of the matter and which prevents the Court from hearing the cases on merits”.

BY ORDER OF THE HON'BLE COURT

Sd/-
(K.S.BHARATH KUMAR)
REGISTRAR (JUDICIAL)

To:

1. The Addl. Registrar General, High Court of Karnataka, Benches at Dharwad and Kalaburagi
2. The Central Project Co-ordinator, with a request to web-host the circular.
3. P.S. to Hon'ble the Chief Justice.
4. All the Private Secretaries to Hon'ble Judges.
5. All the PAs to Registrars with instructions to bring to the notice of the concerned Registrars about the circular.
6. The Chairman, Karnataka State Bar Council, Old KGID Building, Bengaluru.
7. The President, Advocates' Association, Bengaluru.
8. The President, Advocates' Association, High Court of Karnataka, Dharwad/Kalaburagi Bench.
9. Office of the Advocate General in Karnataka, Bengaluru.
10. Office of the Advocate General, High Court of Karnataka Dharwad/Kalaburagi Bench.
11. The President, Women Federation of Lawyers, Bengaluru
12. P.A. to Registrar (Judicial), with a request to circulate the same To all the Court Officers and Asst. Court Officers of this officers of this office.
13. Group 'A' Officers working on judicial side.
14. All the Section Officers, working on judicial side, with a direction to circulate the same to the Staff working under their control.